

**GOVERNMENT OF INDIA**  
**MINISTRY OF CIVIL AVIATION**  
**Rajya Sabha**  
**UNSTARRED QUESTION NO. : 2**  
**TO BE ANSWERED ON THE 22nd July 2024**  
**PROHIBITION OF ELECTRONIC CIGARETTES IN**  
**AIRPLANES**

**2. SMT SANGEETA YADAV**

**Will the Minister of CIVIL AVIATION be pleased to state:-**

**(a) the steps taken by Government to ensure implementation of the Prohibition of Electronic Cigarettes (Production, Manufacture, Import, Export, Transport, Sale, Distribution, Storage and Advertisement) Act, 2019 in airplanes in last four years;**

**(b) whether Government is making some efforts on enforcement of ban on vapes and e-cigarettes in this regard;**

**(c) if so, the details thereof; and**

**(d) if not, the reasons therefor?**

**ANSWER**

**Minister of State in the Ministry of CIVIL AVIATION  
(Shri Murlidhar Mohol)**

**(a) to (d):Cabin Safety Circular (CSC 02 of 2016) has been issued in year 2016 on Electronic Cigarettes/Electronic Nicotine Delivery Systems (ENDS)/vapes on Board an Aircraft of 2016.**

**CSC 02 of 2016 provides guidelines for airlines to develop policies and procedures to ensure non-Usage and proper stowage of Electronic Cigarettes/ENDS/vapes on Board an aircraft or in an Aircraft area.**

**Additionally, inflight announcements are made inside aircraft to sensitise the passengers that usage of "e-Cigarette in the aircraft is prohibited".**

**Bureau of Civil Aviation Security (BCAS) has issued AO 2/2022 dated 4.3.2022 and its addendum dated 19.1.2023, wherein E-Cigarettes are banned in cabin or hold baggage in the Aircraft.**

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